

Annexure 4
Name of the Corporate Debtor: Blu-Smart Mobility Limited
Date of commencement of CIRP: 28-07-2025
List of Creditors as on: 04-02-2026

List of Unsecured Financial Creditors (other than Financial Creditors belonging to any class of Creditors)

| Sl. No. | Name of creditor | Details of claim received | | Details of claim admitted | | | | Amount of contingent claim | Amount of any mutual dues, that may be setoff | Amount of claim not admitted | Amount of claim under verification | Remarks, if any | |
|--------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------|--------------------------|---------------------------|-----------------|-----------------------------|------------------------|----------------------------|-----------------------------------------------|------------------------------|------------------------------------|-----------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| | | Date of receipt | Amount claimed | Amount of claim admitted | Nature of claim | Amount covered by guarantee | Whether related party? | | | | | | % of voting share in CoC |
| 1 | Ratnakari Metals LLP | 02-08-2025 | 1,01,174.00 | - | Unsecured | - | No | 0.000% | - | - | 1,01,174.00 | - | Based on the review of claim documents and legal opinion, the claim is not admitted. |
| 2 | Catalyst Trusteeship Limited ("Debenture Trustee") for and on behalf of ResponsAbility Asia Climate Fund Pool, S.à.r.l (ISIN - INE0S0E07017 & INE0S0E07025) | 11-08-2025 | 1,36,14,62,293.00 | 1,36,14,62,293.00 | Unsecured | Corporate Guarantee | No | 56.493% | - | - | - | - | Claim has been provisionally admitted. |
| 3 | Indian Renewable Energy Development Agency Limited | 11-08-2025 | 1,10,68,00,000.00 | - | Unsecured | - | No | 0.000% | - | - | 1,10,68,00,000.00 | - | Based on the legal opinion obtained and the observations of the Resolution Professional, the claim does not qualify as a financial debt and falls under the category of operational debt. Accordingly, the claim has been rejected. |
| 4 | Gensol EV Lease Limited (Under CIRP) | 13-08-2025 | 4,73,33,756.00 | - | Unsecured | - | No | 0.000% | - | - | 4,73,33,756.00 | - | Based on the legal opinion obtained and the observations of the Resolution Professional, it is noted that the dues arising from the subject transactions have already been claimed by IREDA pursuant to the exercise of its substitution and step-in rights under the relevant agreements. Accordingly, the same debt cannot be claimed twice, and therefore, the claim filed by GEVLL has not been admitted in the CIRP of BSML. |
| 5 | Purposequotient Advisors LLP | 18-08-2025 | 1,60,70,430.00 | 1,60,70,430.00 | Unsecured | - | No | 0.667% | - | - | - | - | Claim has been provisionally admitted. |
| 6 | Karnation Fund-I | 03-09-2025 | 1,06,59,675.00 | - | Unsecured | - | No | 0.000% | - | - | 1,06,59,675.00 | - | Claim is withdrawn by the Claimant |
| 7 | Karnation Fund-I | 03-09-2025 | 2,58,74,767.00 | 2,31,95,956.00 | Unsecured | - | No | 0.962% | - | - | 26,78,811.00 | - | Claim has been provisionally admitted. |
| 8 | Betterplace Safety Solution Private Limited | 10-10-2025 | 13,21,261.43 | - | Unsecured | - | No | 0.000% | - | - | 13,21,261.43 | - | Claim is related to the company other than Corporate Debtor |
| 9 | AATG Enterprises Private Limited | 27-10-2025 | 2,06,00,000.00 | 2,06,00,000.00 | Unsecured | - | No | 0.855% | - | - | - | - | Claim has been provisionally admitted. |
| Total | | | 2,59,02,23,356.43 | 1,42,13,28,679.00 | | | | 58.977% | | | 1,16,88,94,677.43 | | |

Note: THE CREDITORS ARE HEREBY INFORMED THAT:

- In pursuance of Section 15(1)(c), Regulations 6(2)(c) and 12(1), regulations 12(2) and regulation 13 of CIRP Regulations, 2016, the claimants can submit their claims within 14 days of commencement of CIRP, upto 90th days of commencement of CIRP and also till up to seven days before the date of meeting of creditors for voting on the resolution plan or the initiation of liquidation, as the case may be, respectively.
- The Resolution Professional and his team is diligently verifying the claims on a daily basis as per regulation 13 and 14 of CIRP Regulations, 2016. However, certain claims have been provisionally admitted based on the records submitted by the claimants. These claims remain subject to further verification upon receipt of the complete books of accounts and records maintained by the Corporate Debtor, that is awaited from the Ex-management of the Corporate Debtor.
- It is important to note that the submission and verification of claims is an ongoing process. Given the significant volume of emails and documents pertaining to the claims filed against the Corporate Debtor, there might be some delays in the collation and review of claims. This is a procedural aspect that will be addressed in due course of time.
- The Resolution Professional assures all stakeholders that the claims are being continuously verified, and the updated list of claims will be uploaded frequently to maintain transparency and compliance with the regulatory requirements.
- It is further requested that if any creditors who don't find their names in the present list, may further send a reminder email at the process email id (cirp.blusmart@npvinsolvency.in), to follow-up on their claim for quick actions.